

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

25

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 25.09.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER : CA/723/2018
PETITION NUMBER :
NAME OF THE PETITIONER(S) : SANTHOSAM PROMOTERS & DEVELOPERS LTD
NAME OF THE RESPONDENT : ROC, CHENNAI
UNDER SECTION : 252

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1.	B. Sarathibabu	For Roc. Chennai	B. Sarathibabu
2.	CS Raghunatha Reddy	for petitioner	CS Raghunatha Reddy

ORDER

Representative for Applicant is present. Counsel for the RoC is present and has submitted the report; the same is taken on record.

It has been recorded in the report that the Applicant Company was incorporated on 24.08.2012 and since its incorporation annual returns and balance sheets were not filed. Due to which, the name of the Applicant Company was struck off from the Register of Companies under Section 248 (5) of the Companies Act, 2013 on 22nd - 28th July, 2017.


It has been submitted by the Representative for the Applicant that the Company is engaged in the Real Estate business and has also entered into joint venture agreement dated 15.05.2018 and also paid the Income Tax for the Assessment Year 2018-2019 as reflects from the Income Tax return acknowledgment. In the circumstances, the Application is allowed.

The RoC concerned is directed to restore the name of the Applicant Company to the Register of Companies. The Applicant Company is directed to file the pending annual returns and balance sheets within the period that may be granted by the RoC concerned.

Fine of Rs.10,000/- is imposed on the Applicant Company which shall be reimbursed to the office of the RoC for incurring the expenses for restoration of the name of the Applicant Company to the Register of Companies.

The Applicant Company is also directed to file an affidavit before the RoC concerned declaring that during the period of demonetization the accounts of the Applicant Company have not been used to deposit any tainted money.

Accordingly, the Application stands **disposed of**.


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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